

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Tax Appeal No. 76410 of 2019

(Arising out of Order-in-Appeal No.436/DGP-CE/2018-19 dated 01.03.2019 passed by
Commissioner of CGST& CX, Siliguri.)

M/s Adhunik Corporation Ltd.

(Raturia Industrial Estate, Angadpur, Durgapur-713215)

...Appellant

VERSUS

Commr. of CGST & CX, Bolpur Commissionerate

(Sina, Bolpur, Dist.Birbhum, West Bengal-731204)

...Respondent

APPEARANCE :

Mr. N.K. Chowdhury, Advocate, for the Appellant

Mr. S.S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER(JUDICIAL)

FINAL ORDER No...76013/2023

DATE OF HEARING : 27.06.2023

DATE OF DECISION :27.06.2023

PER : R. MURALIDHAR :

The Appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court)

**Sd/-
(R. Muralidhar)
Member (Judicial)**

Pinaki